

4

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00425/14
Cuttack this the 24th day of June, 2014
CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)
HON'BLE SHRI S.K.PATTNAIK, MEMBER(J)

Rabindra Nath Kandy
Aged about 67 years
S/o.Bhagirathi Kandy
Vill-Sankapur, PO-Sidheswarpur
Dist-Jagatsinghpur -was working as Ex-Cable Splicer in the
Office of the G.M.T.D., Berhampur
Dist-Ganjam

...Applicant

By the Advocate(s)-Ms.U.R.Padhi

-VERSUS-

Union of India represented through

1. Director General,
Telecom Service
Sanchar Bhawan
New Delhi
2. Chief General Manager, Telecom
Orissa Circle, P.M.G.Square Office
At/PO-Bhubaneswar
Dist-Khurda
3. The Commissioner, Accounts Officer
(DOTCBLL), Office of the C.C.A.W.B.T. Divn.III
Eastern Telecom Region
8-Esplanade East
Kolkata-700 069
4. Deputy General Manager ETC
Telecom(Region), Bhubaneswar
Telecom Maintenance ETR, Old Micro Compound
Bhubaneswar, Unit-VIII
Bhubaneswar, Dist-Khurda



5. General Manager, Telecommunication
Telecom District, Berhampur
Dist-Ganjam-760 001

...Respondents

By the Advocate(s)-Mr.K.C.Kanungo
Mr.S.B.Jenaa

ORDER(Oral)

R.C.MISRA, MEMBER(A):

Heard Ms.U.R.Padhi, learned counsel for the applicant, Shri K.C.Kanungo, learned counsel for Respondent Nos. 1,2 and 5 and Shri S.B.Jena, learned counsel appearing for Respondent Nos. 3 and 4 and also perused the records.

2. In the present O.A. applicant has assailed the inaction of the Respondents in not fixing his actual pay as per the revised pay scale with effect from 1.6.1986 at the rate of Rs.1320/- currently whereas they have fixed the pay scale at the rate of Rs.975/- resulting in a situation where the applicant has to sustain loss of Rs.345/- per month. It is also brought to our notice that the applicant has in the meantime retired from service with effect from 31.3.2007 on attaining the age of superannuation. During the course of hearing, Ms.Padhi submitted that ventilating his grievance applicant has submitted a representation dated 29.7.2013 to Respondent No.3 with a copy being forwarded to Respondent No.4, which however, having not been responded to, this O.A. has been filed.



6

3. We have considered the submissions made by the learned counsel for the parties. Since the grievance of the applicant is pending consideration, we feel it proper to direct Respondent No.3 to consider and dispose of the representation as aforesaid, if pending at his level, and communicate a decision thereon to the applicant through a reasoned and speaking order within a period of sixty days from the date of receipt of this order.

Ordered accordingly.

4. With the above observation and direction, this O.A. is disposed of. No costs.

5. As agreed to by learned counsel for both the sides, copy of this order along with paper book be sent to Respondent No. 3 at the cost of the applicant, for which Ms. Padhi undertakes to deposit the postal requisites by 26.6.2014. Free copy of this order be made over to the learned counsel for both the sides.

S.K.Pattanaik
(S.K.PATTNAIK)
MEMBER(J)

R.C.Misra
(R.C.MISRA)
MEMBER(A)